

### Production of Cardamom

3161. SHRI K.H. MUNIYAPPA : Will the Minister of COMMERCE be pleased to state :

(a) whether there is a substantial increase in the production of cardamom;

(b) if so, the details thereof and the total production of cardamom produced in the country particularly in Karnataka and Kerala during each of the last three years; and

(c) the steps taken by the Government to increase the production of cardamom in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b). Yes Sir. The details of production of small cardamom during last 3 (three) years are given below :

Year	Production (MTs)		
	Total (All India)	Karnataka	Kerala
1993-94	6600	1510	4430
1994-95	7000	1580	4720
1995-96 (P)	7900	1745	5380

(c) Government/Spices Board is implementing a number of development programmes for improving production/productivity of cardamom. They are :

- (i) Production and Supply of Quality Planting material;
- (ii) Providing assistance for replantation of old, diseased plantations;
- (iii) Providing assistance for Irrigation/Land development programme; and
- (iv) Research activities for developing high yielding varieties of cardamom.

[Translation]

### Vacant Posts in the High Courts and Supreme Court

3162. SHRI SHATRUGHAN PRASAD SINGH :  
SHRI VIJAY PATEL :  
SHRI MUKHTAR ANIS :  
SHRI RAM NAIK :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) number of sanctioned posts of Judges in the Supreme Court and the various High Courts as on April 1, 1996;

(b) the number of vacancies still unfilled in the above courts as on April 1, 1996, court-wise;

(c) the number of additional posts sanctioned during April-September, 1996, court-wise;

(d) the number of appointments made during the above period, court-wise;

(e) the number of Scheduled Castes, Scheduled Tribes, other Backward Classes and other religious minorities Judges among the existing strength of Judges in the above courts; and

(f) the steps taken or proposed to be taken to fill up the vacant posts of judges in various courts, court-wise;

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (d) A Statement showing the sanctioned posts and the number of vacancies as on April 1, 1996, the number of additional posts sanctioned and number of appointments made during April-September, 1996 in the Supreme Court and various High Courts is enclosed.

(e) There being no reservations in the matter of appointment of Judges of Supreme Court and High Courts on the basis of caste or class of persons, information is not maintained separately for caste or class etc.

(f) The process of consultation among the concerned Constitutional authorities for filling up the existing vacancies of Judges in the Supreme Court and various High Courts is on.

### STATEMENT

S.No.	High Court	Sanct- ioned stre- ngh (As on 1.4.1996	Vaca- ncies	Addl. posts sanc- tioned dur- ing April- Sept- ember	Fresh appo- intm- ents made dur- ing April- Sept- 1996
1	2	3	4	5	6
1.	Allahabad	71	2	-	-
2.	Andhra Pradesh	36	2	2	4
3.	Bombay	54	11	5	9
4.	Calcutta	48	7	-	-
5.	Delhi	31	2	-	2
6.	Gauhati	18	1	-	-
7.	Gujarat	32	4	-	-
8.	Himachal Pradesh	8	-	-	-
9.	Jammu & Kashmir	11	-	-	-

1	2	3	4	5	6
10. Karnataka		34	1	-	-
11. Kerala		26	3	2	2
12. Madhya Pradesh		34	6	-	-
13. Madras		29	4	-	-
14. Orissa		15	2	-	-
15. Patna		37	8	-	5
16. Punjab & Haryana		37	3	-	2
17. Rajasthan		26	2	6	8
18. Sikkim		3	1	-	-
Total		550	59	15	32
II. Supreme Court		26	1	-	-

### Profit Earned by CIL

3163. SHRI NAWAL KISHORE RAI :

PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of COAL be pleased to state :

(a) whether all coal producing industrial units including Coal India Limited have been earning profit;

(b) if so, the amount of profit earned by each subsidiary of CIL during the each of the last three years;

(c) whether CIL is also likely to earn profit during the current year;

(d) if so, the estimated amount of profit likely to accrue, subsidiary-wise;

(e) the total Capital investment made in coal industry as on March, 1996; and

(f) the total amount of Capital investment made at the time of the nationalisation of coal industry?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). The position of profits earned/losses (-) incurred by the subsidiary companies of Coal India Limited (CIL), the North Eastern Coalfields under the direct control of CIL and the Singareni Collieries (SCCL) during the last three years are as under :

	(After CPRA)		
	1993-94	1994-95	Rs. in crores 1995-96 (After MOU)
	1	2	3
ECL	-70.40	-108.47	154.67
BCCL	21.56	-154.63	102.26
CCL	62.06	-118.96	- 1.43
NCL	225.23	-190.00	179.47
WCL	31.59	71.57	98.59

	1	2	3
SECL	139.84	91.78	76.96
MCL	21.27	68.01	24.75
CMPDIL	2.64	2.77	3.37
NEC	33.47	-13.14	-27.20
Total CIL	400.32	29.73	611.44
SCCL	16.26	24.99	-190.80

(c) and (d). The position of profit or loss of CIL and its subsidiaries for the current financial year of 1996-97 will be known only after the accounts of the companies are audited and then adopted at the next Annual General Meeting of CIL likely to be held in the last week of September, 1997.

(e) The total capital investment made in the coal industry as on 31.3.96 is Rs. 19400.47 crores.

(f) The total capital investment made by the Government in the coal industry at the time of nationalisation was Rs. 252.06 crores till March, 1973.

### Licence for Liquor

3164. SHRI MANHARAN LAL PANDEY : Will the Minister of INDUSTRY be pleased to state :

(a) the details and the number of licences issued for IMFL (India Made Foreign Liquor) till date with their capacity;

(b) whether the various licenced units have produced liquor more than the licensed capacity;

(c) if so, the details thereof; and

(d) whether the Government are considering any proposal to penalise the units producing liquor beyond their licensed capacity?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No letters of intent for creation of fresh capacity of potable alcohol including IMFL have been issued since September, 1994. Letters of intent are initially valid for three years, during which they are required to be converted into industrial licences on fulfilment of the conditions mentioned in the letters of intent. A statement on the industrial licences granted under the Industries (Development and Regulation) Act, 1951 since 1991 till date is enclosed. All these industrial licences have been issued on conversion of the letters of intent which were granted before September 1994.

(b) to (d). The Industries (Development and Regulations) Act provides for penalties for violation of the Act and cognizance of offences. The Department of Chemicals and Petro-chemicals as the Administrative Ministry for manufacture of Indian Made Foreign Liquor through molasses route, and the Ministry of Food